

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 21st DAY OF NOVEMBER, 2001

Original Application No. 407 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

V.G.Bhalerao(MES-470940)
Son of Shri C.G.Bhalerao,
R/o 313/1, South Camp,
Bamrauli, Allahabad
Working at CE(AF) Allahabad.

... Applicant

(By Adv: shri S.D.Tewari)

Versus

1. Union of India, through the Secretary
Ministry of Defence, DHQ, P.O.
New Delhi-11
2. The Engineer -in-Chief
Army Headquarters
Kashmir House, DHQ P.O.
New Delhi-11
3. The Chief Engineer,
Headquarters Central Command
Lucknow 2
4. V.V.Nair(MES405211), Son of
Sri late Kuttu Nair
5. M.G.Pillai(MES410777), Son
of Late Sri Basudevan Pillai
6. Mohan Das P.(MES405290), Son of
Late Sri V.K.Menon
7. K.P.Abdul Kadir Kuttu(MES470929)
Son of Late Prasad Kunjis.

... Respondents

(By Adv: Shri Satish Chaturvedi)

O R D E R(Oral)

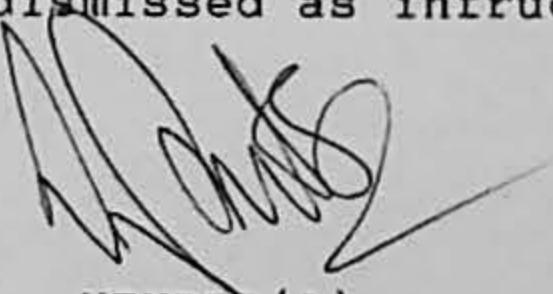
JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicants^{has} prayed to
quash show cause notice dated 5.2.2000 and order dated
18.2.2000(Annexure¹⁰ & Annexure 1) respectively. The
applicants^{has} also prayed that a direction be given to

:: 2 ::

the respondents not to remote/revert the applicants from Stenographer Grade II to Stenographer Grade III and not to reduce salary alongwith other consequential benefits. At the time of admission hearing this Tribunal passed order dated 31.10.2000 staying the operation of the impugned order dated 18.2.2000 and also directed that applicants shall continue as Stenographer Grade-II.

Shri Pankaj Srivastava holding brief of Shri Satish Chaturvedi learned counsel for the respondents has filed today an application annexing therewith order dated 29.8.2001 and has submitted that the grievance of the applicant has been redressed and order has been passed that he shall not be reverted from Stenographer Grade-II. It has also been submitted that in view of the developments which have taken place during the pendency of the case this OA has been rendered infructuous. Shri S.D.Tewari learned counsel for the applicant however submitted that on account of the illegal and arbitrary orders lot of mental pain and suffering has been given to the applicant and atleast he may be entitled for award of cost. We have considered this aspect. However, as the respondents have themselves corrected their mistake, we appreciate their action and we do not think it a fit case for awarding any cost as ^{✓ Under the untenable act} the applicant throughout continued as Stenographer Grade-II and the OA is accordingly dismissed as infructuous. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 22.11.2001

Uv/